(c) RBI has informed that though there is no direct co-relation between the two, self-sufficiency in printing of currency note is expected to act as a counterfeit deterrence.

Tax arrears of BCCI

1764.SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that tax arrears in crores of rupees is pending against BCCI since last so many years;
- (b) if so, the details of such tax arrears pending against BCCI and reasons for the delays, year-wise;
 - (c) the tax amount collected from BCCI during last three years; and
- (d) the details of steps taken or proposed to be taken by Government for collecting huge arrears from BCCI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) As on 30.04.2015 income-tax demand of ₹ 369.89 crore, pertaining to various Assessment Years, is outstanding against Board of Cricket Control of India (BCCI).

(b) Details of year-wise tax arrears pending against BCCI are as under:

Sl.No	Assessment Year	Demand pending collection (₹ in crore)
1.	2008-09	53
2.	2010-11	100
3.	2011-12	100
4.	2012-13	116.89
	Total	369.89

Out of total demand raised of ₹ 2510.48 crore from Assessment Year 2004-05 onwards, an amount of ₹ 2140.58 crore has already been collected. The remaining demand of ₹ 369.89 crore has been stayed by income-tax authorities till disposal of appeal filed by BCCI.

(c) The following amounts have been collected out of outstanding taxes of BCCI during last three financial years:

Financial Year	Arrear demand collected (₹ in crore)
2012-13	411
2013-14	600
2014-15	376

(d) Requests have been made to the appellate authority for early disposal of appeals so that action for recovery of remaining taxes can be taken as per law.

Licenses for new chit fund companies

1765.SHRI KIRANMAY NANDA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has any proposal to stop giving licenses for new chit fund companies; and
 - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) The Chit Funds are registered, supervised and governed under the provisions of the Chit Funds Act, 1982, which is administered by the respective State Governments.

It is stipulated under section 4 of the Chit Funds Act, 1982 that no chit shall be commenced or conducted without obtaining the previous sanction of the State Government within whose jurisdiction the chit is to be commenced or conducted and unless the chit is registered in that State in accordance with the provisions of the said. Act. The Government of India does not register such chits under the Chit Funds Act, 1982 and therefore, there is no proposal with the Government of India to stop giving licenses for new chit funds.

(b) In view of reply to (a) above, does not arise.

Collection of income tax

†1766. SHRI LAL SINH VADODIA: Will the Minister of FINANCE be pleased to state:

(a) the revenue estimated to be mobilized and the revenue actually collected through income tax during the years 2012-13, 2013-14 and 2014-15, year-wise; and

 $[\]dagger$ Original notice of the question was received in Hindi.